

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
PART – II SECTION – 3 SUB SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 47 (RE-2005)/2004-09

NEW DELHI : Dated : 17TH February, 2006

S.O. (E) In exercise of powers conferred under Section 5 of the Foreign Trade Development and Regulation Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy, 2004-09, the Central Government hereby makes the following amendments in Schedule – I of the ITC (HS) Classification of Export and Import Items, 2004-09.

2. After amendment the following entry would read as under :-

Exim Code	Item description	Policy	Policy conditions
29031300	Chloroform (Trichloromethane)	Free	
29031920	Trichloroethane	Restricted	Import permitted as per Licensing Note No. 1 of the Chapter.

This issues in public interest.

(K. T. CHACKO)
Director General of Foreign Trade and
Ex-officio Additional Secretary to the Government of India

(Issued from File No. 01/89/180/Misc.58/AM0-06/PC-!A)